

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

1.

CP(IB)-51(MB)/2021

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.07.2021

NAME OF THE PARTIES: Pegasus Assets Reconstruction Pvt. Ltd.  
v/s.  
Prathamesh Dreams Properties Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Ms. Rubina Khan, Ld. Counsel for the Petitioner present. Ms. Poonam Utekar, Ld. Counsel for the Respondent present.
2. As the Respondent/Corporate Debtor made substantial payment against the outstanding debt, the Counsel for the Petitioner/Financial Creditor has submitted that they wish to withdraw the petition and seeks leave of the court to withdraw the petition. However, she requested liberty for filing fresh petition in case of default on the part of the Respondent.
3. As requested by the Counsel for the Petitioner, CP(IB)-51(MB)/2021 is **dismissed** as withdrawn. However, liberty for filing a fresh petition is granted, in case of default, as per law.

Sd/-  
RAJESH SHARMA  
Member (Technical)

Sd/-  
SUCHITRA KANUPARTHI  
Member (Judicial)